COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 15 OF 2017 & IA NO. 35 OF 2017

Dated: 18th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Indian Wind Energy Association (IWEA)

...Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Soumik Ghosal

Mr. Gaurav Singh for R-1

Ms. Swapna Seshadri Mr. Shubham Arya for R-2

<u>ORDER</u>

(MENTIONED IN THE COURT)

At the request of learned counsel for the appellant, the matter is taken on board. Mr. Soumik Ghosal appears on behalf of Respondent No.1 and Ms. Swapna Seshadri appears on behalf of Respondent No.2.

Learned counsel for the appellant states that she has instructions to withdraw the appeal and prays that the appeal may be allowed to be withdrawn. Hence, the appeal is allowed to be withdrawn and is disposed of as such. All the pending IAs shall stand disposed of.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson